

17 Demand Drafts of the total value of Rs. 2,79,287/- towards earnest money deposits for obtaining export certification of shipping bills. All these Demand Drafts were issued by Ghaziabad Urban Co-operative Bank Limited. However, these Demand Drafts were not honoured when presented for clearing through Punjab and Sind Bank. Enquiry so far conducted by the AEPC reveals that responsibility regarding failure to do timely reconciliation rests both with the concerned Council staff as well as the Bank.

This case has come to the notice of the Executive Committee of the AEPC and the Committee has taken a serious note of the matter. Director General of the Council has been asked to conduct a detailed enquiry and take action against the erring officials. The Committee has also taken serious note of the lapse on the part of the concerned Bank. The Council has frozen the Bank Guarantees/Demand Drafts of M/s. Duggal and Bajaj for a total amount of Rs. 1,55,498/-. A sum of Rs. 15,270/- has separately been realised from this party. The Council has been asked to further intensify the quota audit being conducted by it.

False Income Tax returns filed by apparels export promotion council

1696. SHRI RAM NARESH KUSHAWAHA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Apparels Export Promotion Council, New Delhi, has filed returns of income for the years ending on 31st day of December of 1978, 1979, 1980, 1981 and 1982 which are false as income arising out of forfeiture of earnest money deposits, bank guarantees etc. furnished by the garments exporters under the commercial agreements between the exporters and the AEPC and also the money received from the Cotton Textiles Export Promotion Council have been suppressed; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) and

(b) The Apparels Export Promotion Council, New Delhi, has filed returns for the accounting years ending on 31-12-1978, 31-12-1979, 31-12-1980 and 31-12-1981. The return for the accounting year ended on 31-12-1982 has not been received so far. The last assessment has been completed for the Assessment Year 1979-80 on a total income of Rs. 38,050/- as against 'nil' income declared.

Draft Assessment Order for the Assessment Year 1980-81 has been completed by the Income Tax Officer proposing an addition of Rs. 22,00,000/- being amount received from the Cotton Textiles Promotion Council, Rs. 11,45,370/- being forfeited earnest money deposit, Rs. 2,14,000/- being entrance fees being received from members, Rs. 4,05,314/- being amount of expenditure incurred outside India without the prior permission of the Central Board of Direct Taxes as required by the proviso to Clause (c) of Sub-Section (1) of Section 11 of the Income Tax Act, 1961 and was sent to the assessee for his information and on receipt of the assessee's objection the case has been referred to Inspecting Assistant Commissioner for his directions in accordance with the provisions of Section 144 B of the Income Tax Act, 1961. Assessments for subsequent years are pending.

Trade Agreement between India and Egypt

1697. SHRI VISHVAJIT PRITHVJIT SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that a trade agreement was recently signed between India and Egypt; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) Does not arise.

Simulators for different aircraft with the Indian Airlines

1698. SHRI LADLI MOHAN NIGAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state: